

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3622 of 2021

Suresh Kumar Nair @ Suresh Nair ... Petitioner

Versus

The State of Jharkhand ... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner : Mr. Anil Kr. Sinha, Advocate

For the State : Mrs. Niki Sinha, A.P.P.

Order No. 02

Dated 13th April, 2021

Heard the learned counsel appearing for the respective sides.

The petitioner is an accused in connection S.T. No. 45 of 2020 arising out of with Koderma P.S. Case No. 103 of 2020 (G.R. No. 584 of 2020), pending before the Court of learned Additional Sessions Judge-I, Koderma.

It has been alleged that the petitioner had assaulted his mother as a result of which she died.

In view of the specific nature of allegations levelled against the petitioner, I am not inclined to grant bail to him and the same is hereby rejected.

(RONGON MUKHOPADHYAY,J.)